

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**SPECIAL BENCH**  
**COURT - 1**

ITEM No. 212 – IA/758(AHM)2024  
In  
IA/187(AHM)2023  
In  
CP(IB) 759 of 2019

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Zielem Industries Pvt Ltd  
V/s  
Sintex-BAPL Ltd

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

Mr. Praveen Gupta, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Dheeraj Kumar, Advocate  
For the Respondent :

**ORDER**  
**(Hybrid Mode)**

Affidavit of service has been filed by the applicant under diary No. 5575 and 5475 dated 12.07.2024. It is seen that all the respondents are un-served. Learned Counsel at this stage starts disrupting the order dictation which is not appreciated by this Tribunal. Learned Counsel seeks further time to file necessary affidavit seeking substituted mode of service. Learned Counsel seeks and is granted two weeks' time to file the necessary affidavit.

Re-list on 27.08.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**PRAVEEN GUPTA**  
**MEMBER (JUDICIAL)**